

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-205
IB-2083/ND/2019
IA/2715/2020

IN THE MATTER OF:

M/s Modern Credit Pvt Ltd

Vs

M/s KPG International Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 7 IBC Code 2016

Order delivered on 11.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

For the Respondent

: Mr. Kanwal Chaudhary

ORDER

Mr. Manoj appeared on behalf of the IRP. Mr. Kamal Chaudhary appeared on behalf of the Suspended Board of Director.

In course of hearing Mr. Kamal Chaudhary undertakes to hand over the two vehicles referred in the application to the IRP on or before 19.09.2020.

He further submitted although the Suspended Board of Director is not in India, rather at present , he is in Australia but he is ready to cooperate with the IRP and if the IRP will suggest a day on that day he will depute a person so that IRP may be able to enter inside the Corporate office of the Suspended Board of Director. The IRP suggested that he is ready to visit the corporate office on 14.09.2020.



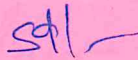
The Suspended Board of Director is directed to insure that IRP on that day is able to enter inside the corporate office and no hindrance or obstruction will be created by any person while discharging the duty of the IRP.

The IRP also seeks time to file supplementary affidavit stating the documents, which he is required from the Corporate office of the CD. He is directed to file a supplementary affidavit after serving advance copy upon the respondent within one week from today. The respondent/Suspended Board of Director is directed to file the reply, if any on the main application as well as supplementary application file by the IRP within one week from today. He is directed to file the reply on the main application as well as additional supplementary affidavit, if any, file by the IRP within 7 days from the date receipt of the supplementary affidavit.

Ld. Counsel appearing for the respondent is also requested to seek instructions on the point of handing over the factory.

List the case on 23.09.2020.

The respondent is also directed to mention the facts regarding the compliance of the order passed by us today especially handing over the factory to the IRP in its reply.



(K.K. VOHRA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-204
IB-2083/ND/2019
IA/3448/2020

IN THE MATTER OF:

M/s Modern Credit Pvt Ltd
Vs
M/s KPG International Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 7 IBC Code 2016

Order delivered on 11.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Sunil Agarwal for IRP and Mr. Manohar Lal, RP and Mr.
Gurmeet Bindra for HDFC Bank

For the Respondent

: Mr. Kanwal

ORDER

IA-3448

The similar prayer was made by the IRP in IA-2715 of 2020 and we have already directed the respondents therefore, list this IA also on 23.09.2020 along with IA-3448 of 2020.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)